

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition No. 178/GT/2017**

Subject : Petition for determination of tariff of Solapur Super Thermal Power Station (2 x 660 MW) for the period from anticipated date of commercial operation of Unit-I (31.8.2017) to 31.3.2019

Petitioner : NTPC Ltd.

Respondent : MPPMCL & Ors

Date of hearing : **18.12.2018**

Coram : Shri P.K.Pujari, Chairperson  
Dr. M.K. Iyer, Member

Parties present : Shri Shyam Kumar, NTPC  
Shri Nishant Gupta, NTPC  
Shri Manish Jain, NTPC  
Shri Anurag Naik, MPPMCL

**Record of Proceedings**

This Petition has been filed by the Petitioner, NTPC for determination of tariff of Solapur Super Thermal Power Station (2 x 660 MW) ('the generating station') for the period from anticipated COD of Unit-I (31.8.2017) to 31.3.2019 in terms of the 2014 Tariff Regulations.

2. During the hearing, the representative of the Petitioner submitted that pursuant to declaration of COD of Unit-I of the generating station on 25.9.2017, the Petitioner has filed the amended Petition, taking into account the audited figures. He further submitted that the delay of 14 months (approx.) in declaration of COD of Unit-I of the generating station for reasons such as right of use for laying makeup water pipeline, non- availability of construction material at site, law and order issues, merger of Hitachi power Europe with Mitsubishi etc, may be condoned as the same were beyond the control of the Petitioner.

3. The representative of the Respondent, MPPMCL submitted that reply has been filed in the matter. He however prayed that MPPMCL may be permitted to file additional reply, if required.

4. The Commission adjourned the hearing and directed the Petitioner to file, on affidavit, the following additional information, with advance copy to the Respondents, on or before **21.1.2019**:

(a) Copy of the original investment approval along with break-up of project cost and schedule of commissioning;



- (b) Period of time overrun along with the reasons and the works suffered due to each reason, reconciliation of delay due to all reasons;
- (c) PERT / Bar chart indicating the critical activities / milestones which were affected due to each period of delay and parallel activities which were simultaneously affected, thereby resulting in the loss of number of days along with detailed reasons and justification;
- (d) The implication of time overrun on cost, separately indicating the details of the increase in prices of different packages, increase in IDC & IEDC from the scheduled COD to the actual COD;
- (e) Relevant Forms i.e. Form- 5Ei (in case of cost overrun), Form- 5Eii (in case of time overrun), Form- 13E (Expenditure under different packages upto scheduled COD and upto actual/ anticipated COD);
- (f) Details of earning from infirm power, the LD recovered and the initial spares capitalized till COD along with all relevant tariff filling forms based on actual COD of Units/generating station;
- (g) Details of cost pertaining to common activities of both the units which is included in the COD of Unit-I;
- (h) Copy of agreement of contracted quantum of water and allocated quantity, rate of water charges with copy of notification for the generating station, detailed calculations of water charges & sewage treatment water charges for every financial year;
- (i) Clarification as to whether the sample taken for 'as received' GCV of coal is from wagon top at the unloading point or from anywhere else in the plant;
- (j) Clarification regarding type of fuel as whether the cost/ quantity/GCV pertains to HFO/LDO or weighted average of both;
- (k) Clarification as regards to the difference between capital cost furnished in Form- 5B (₹5431.57 crore) and the audited actual capital expenditure (₹5419.22 crore); and
- (l) Copy of original Equipment Manufacturer's Performance Guarantee parameters for Boiler efficiency, Turbine Heat Rate/Unit Heat Rate.

5. The Respondents shall file their replies on or before **8.2.2019**, with advance copy to the Petitioner, who shall file its rejoinder, if any, on or before **15.2.2019**.

6. Matter shall be listed for hearing in due course for which separate notice shall be issued to the parties. Pleadings shall be completed by the parties within the due dates mentioned above.

By order of the Commission

Sd/-  
(T. Rout)  
Chief (Law)

